National Company Law Tribunal Allahabad Bench Allahabad

14 (ND)/2015 TP___/397-398/ALL/ 16/CLB

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2016.

NAME OF THE COMPANY: M/s Tej Kumar Book Depot Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

I. No. Name Designation Representation Signatur

1. Zeyaul Hague Adv. far. Pétilionet

2.

Order dated 24.08.2016

14(ND)/2015-TP /397-398/All/16/CLB- M/s Tej Kumar Book Depot Pvt. Ltd.

Counsel for the petitioner is present and there is no representation for the respondent. The learned counsel submits that the other side is not evincing much interest and not coming forward for hearing. We find justification in that submission. Shri Zeyaul Haque, learned Counsel for the petitioner brought to our notice the direction to the CLB on 03.02.2016 where under CLB had directed the respondents to file proof as to when notice of AGM was dispatched to the petitioner. It seems the respondent along with the reply had furnished photocopy of dispatch register. In as much as learned counsel insisted the entire AGM becomes liable to be declared null and void, we afraid that such relief, if granted, will go a long way, unless there is some substantial material before us. Therefore, we are calling for a report from the Registrar of Companies as to regularity of AGM alleged to have been held on 28.09.2016 and all the statutory documents relating to the AGM. The ROC shall furnish material to the Bench whether the respondent had complied with statutory requirements to hold the subject AGM. The matter is listed for final hearing in all the interlocutory applications on 13.09.2016. Let the office place all the interlocutory applications before the Bench on that day.

The matter shall be listed on 13.09.2016.

SH.VSR AVADHANI (Judicial Member)

SH. H.P. CHATURVEDI (Judicial Member)